

- (ii) Project-based action plan in areas of high concentration of Child Labour under National Child Labour Project Scheme.
- (iii) Focus on general development programmes for the benefit of the families of Child Labour.

The above measures have yielded positive results in eradication of child labour. However, child labour being socio-economic problem, it may be difficult to fix a specific time frame.

(c) we have ratified 4 ILO Core Labour Standards, namely, Forced Labour Convention (No.29), Abolition of Forced Labour Convention (No.105), Equal Remuneration Convention (No.100), and Discrimination (Employment Occupation) Convention (No. 111). We have not ratified 4 ILO Core Conventions: C-87 concerning Freedom of Association and Protection of the Right to Organize, C-98 concerning Right to Organize and Collective Bargaining, C-138 concerning Minimum Age for Admission to Employment and C-182 concerning Worst Forms of Child Labour.

**Increase in unemployment due to economy slow down**

2917. SHRI RAMA CHANDRA KHUNTIA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the estimate of labour force in India in Organized and Unorganized sector and the rate of unemployment from 2004 to 2012;
- (b) whether the percentage of unemployment has increased for the loss of job due to the international Economy slow down and the fall of growth rate in India; and
- (c) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Office. Last such survey was conducted during 2009-10. As per two most recent rounds of surveys, labour force on usual status basis was estimated at 469.94 million in 2004-05 and 474.98 million in 2009-10 and unemployment rate in the country during the corresponding period was estimated at 2.3 per cent and 2.0 per cent respectively.

(b) and (c) Thirteen quarterly surveys in quick succession on the effect of global economic meltdown on employment in India have been conducted by Labour Bureau attached to the Ministry of Labour and Employment. The survey covered selected sectors of the economy encompassing exporting and non exporting units. The sectors covered under the survey were textiles including apparels, leather, metals, automobiles, gems & jewellery, transport, IT/BPO and Handloom/Powerloom. According to these surveys, overall employment has shown an increase of 25.84 lakh during the period

October, 2008 to December, 2011. The employment declined only in two quarters of surveys so far i.e. October, 2008 to December, 2008 and April, 2009 to June, 2009.

**Jobs of perennial nature given to contract labour**

2918. SHRI PRAKASH JAVADEKAR : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has received complaints that jobs of perennial nature are given under the Contract Labour (Abolition and Regulation) Act, 1970;
- (b) if so, the details thereof;
- (c) the steps being taken by Government to stop this illegal practice; and
- (d) the steps taken by Government so that job security, reasonable working conditions and wages are provided to those works covered by this Act?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) to (c) Yes, Sir. 30 complaints received in office of Chief Labour Commissioner (Central) in the Central Sphere. Apart from the action on complaints, the Central Government also examines the requests for prohibiting the employment of contract labour in a job of perennial nature under Section 10 of the Contract Labour (Regulation and Abolition) Act, 1970 and after consultation with the Central Advisory Contract Labour Board (CACLB), a tripartite body, which consists of the representatives of the workers, employers and government, prohibits engagement of contract labour in the said job in the concerned establishment where the conditions laid down under Section 10 (2) of the said Act are fulfilled as given in the Statement (*See below*). So far, the Government has issued 82 Notifications under the said Act. After such Notification, the concerned establishment cannot engage contract labour in the job specified in the prohibition Notification.

(d) In the central sphere, the field offices of the Chief Labour Commissioner (Central) organisation enforce the provisions of various labour laws applicable to contractors and establishments and take appropriate action against the erring employer in case of violation of the provision of labour laws by way of filing prosecution in the court. The detail of the inspection conducted by the Officers of Chief Labour Commissioner (Central) organization and prosecutions launched against the erring employer found violating the provisions of Contract Labour (Regulation & Abolition) Act, 1970 are as under:

Particulars	2008-09	2009-10	2010-11
No. of inspections conducted	6925	9428	7327
No of Prosecutions launched	3573	5181	4908